IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3759 of 2020

Rijwan Khan. .. ...**Petitioner**

Versus

The State of Jharkhand. ...**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Pankaj Srivastava, Advocate
For the State : Mr. S.K. Srivastava, A.P.P.

02/8.7.2020 Learned counsel for the petitioner has submitted that the injury report demolishes the case of the prosecution with respect to the allegation that the fire arm shot by the petitioner had hit the buttock of the informant. He prays for a week's time in order to bring the injury report on record.

Let this case be listed after one week so as to enable learned counsel for the petitioner to file a supplementary affidavit annexing a copy of the injury report.

(Rongon Mukhopadhyay, J)

Rakesh/-